

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH**

O.A.976 of 1998

Dated this Thursday the 27th day of June, 2002

Coram: Hon'ble Mr.B.N.Bahadur - Member (A)
Hon'ble Mr.Shanker Raju- Member (J)

Asharfi Lal,
Superintendent of Customs
(Preventive),
(Preventive Department in New
Customs House, Ballard Estate,
Mumbai.
(By Advocate Shri V.S.Masurkar)

- Applicant

Versus

1. Union of India
through the Revenue Secretary,
Government of India,
Ministry of Finance,
(Department of Revenue),
North Block,
New Delhi - 1.
2. The Chairman,
Central Board of Excise and Customs,
North Block,
New Delhi - 1.
3. Commissioner of Customs (General),
New Customs House,
Ballard Estate,
Mumbai - 400 038.
4. The Chairman,
Union Public Service Commission,
Dholpur House,
New Delhi - 110 001.
5. The Secretary to the Government
of India,
Ministry of Personnel, P.G. &
Pensions,
Department of Personnel & Training,
New Delhi.
(By Shri V.D.Vadhavkar on behalf of
Shri M.I.Sethna)

- Respondents

ORAL ORDER

Hon'ble Mr.B.N.Bahadur - Member (A) -

Applicant is not present. However, his learned counsel states that he has spoken to him and the Applicant does not want to pursue the matter. The withdrawal of the OA is therefore allowed and the OA is disposed of as withdrawn. No costs.

S.Raju
(Shanker Raju)
Member (J)

B.N.Bahadur
(B.N.Bahadur)
Member (A)